

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-502
IB-962/ND/2020

IN THE MATTER OF:

Ada Food and Restaurants Pvt. Ltd.

....Applicant

SECTION

U/s 10 IBC

Order delivered on 14.05.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Vaibhav Vijayvargiya, Adv.

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Corporate Applicant is present and submitted that in terms of order dated 12.04.2024, they have filed the proof of service. However, the same is not reflected on the e-portal of the Tribunal. Ld. Counsel on behalf of Applicant is directed to approach the Registry and cure the defects, if any, so that their proof of service is reflected on the e-portal. Ld. Counsel on behalf of one of the Creditor is present and submitted that they have filed their objection which is available on the e-portal. List the matter on **02.07.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)